

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3138
ANSWERED ON:16.03.2015
PENSION TO DEPENDENTS OF PENSIONERS
Singh Shri Bhola

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the scheme regarding the pension given to the dependents after the demise of a Government servant;
- (b) whether the Government proposes to change this scheme; and
- (c) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The scheme for grant of family pension to the dependents after the demise of a Government servant is contained in Rule 54 of the Central Civil Services (Pension) Rules, 1972. The family of the deceased Government servant is eligible for family pension @ 50% of the last pay drawn for ten years and @ 30% thereafter. For Government servants who joined the Government on or after 1st January, 2004, the family pension as above has been extended on provisional basis.

(b): No, Madam.

(c): Does not arise in view of reply to Part (b) of the Question above.